

IN THE MATTER OF

SUKHBIR SINGH

..... APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

..... RESPONDENTS

## INDEX

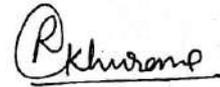
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Filed By:

Date: 03.10.2024

Place: New Delhi



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Counsel for Respondent No. 2, 3 & 4  
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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT  
NEW DELHI

O.A. No. 124/ 2024

IN THE MATTER OF

SUKHBIR SINGH

..... APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

..... RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT No. 2, 3 & 4 SUBMITTED BY  
SUNDER LAL, IFS, DEPUTY CONSERVATOR OF FOREST, ROHTAK**

**MOST RESPECTFULLY SHOWETH:**

**PRELIMINARY SUBMISSIONS: -**

1. That present reply is being filed Sh. Sunder Lal, Deputy Conservator of Forest, Rohtak (Respondent No.4) who is authorised to file reply on behalf of Respondent No.2 and 3 also. The contents of OA may be treated as denied, unless those are admitted specifically hereunder.
2. That State of Haryana has four main geographical features as mentioned under:
  - The Yamuna-Ghaggar plain forming the largest part of the state is also called *Delhi doab* consists of *Sutlej-Ghaggar doab* (between Sutlej in the north of Punjab and the Ghaggar river flowing through northern Haryana), *Ghaggar-Hakra doab* (between Ghaggar river and Hakra or Drishadvati river

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which is the pale channel of the holy Saraswati River) and *Hakra-Yamuna doab* (between Hakra river and Yamuna).

- The Lower Shivalik Hills to the northeast in foothills of Himalaya
  - The Bagar region semi-desert dry sandy plain in north west of Haryana, covering northwest districts of Sirsa, western Fatehabad and north-western Hisar.
  - The Aravali Range's northernmost low rise isolated non-continuous outcrops in the south, covering the Nuh district.
3. That each geographic zone has its own typical features and importance. The Shivalik Zone is prone to water erosion and the southern and western zones are prone to wind erosion. Central Yamuna-Ghaggar Plains with fertile soil are important for agricultural production.
  4. That State authorities had been very particular about the conservation of natural resources and the environment in the State and various steps have been undertaken for non-forest areas in the form of different formations of acts/regulations, launch of various schemes for plantations under different components, soil and water conservation and in the form of incentives, schemes for farmers adopting agroforestry, purchase price scheme for tree growers etc.
  5. That various Acts/Regulations and schemes have been launched by the State Government for protection, conservation of trees and promotion of tree plantation in non-forest areas:
    - a) **Notification land along National Highways, Road, Canals, Railway lines, Bunds as Protected Forest:** Area along major roads, highways, canals, bunds, Railway lines has been

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notified as protected forest and provisions of Indian Forest Act, 1927 and Forest Conservation Act, 1980 are attracted on these areas. Large tracts of greenery have been developed in the State in these areas. In other States, these areas are non-forest areas.

- b) **Section 4 of Punjab Land Preservation Act, 1900 (PLPA)** – Restricting cutting of trees in notified areas with the permission of Forest Department even from privately own areas.
- c) **Pran Vayu Devta Scheme** – Pension of Rs. 2500/- to tree owners per year for trees of more than 75 years so that the trees can be saved and the ecological services may be provided by these trees till physical rotation.
- d) **Van Mitra Scheme:** Incentives to people on account of planting and maintenance of trees for promotion of tree planting by public.
- e) **Plantation Schemes of Forest Department for non-forest areas:**
- Creation of Village Woodlots
  - Plantation on Institutional land
  - Farm Forestry
  - Greenbelts in Urban Areas
  - VWL Tall Plantation on Bani Rejuvenation
  - Plantation on Shiv Dham (Shamshan Ghats)
  - Plantation around village Ponds
  - Plantation on Amrit Van (Establishment of Amrit Vans on non-forest lands)
- 

6. That considering the problem of soil erosion in Shivalik Zone, Aravallis and Western Sandy Zones, some erosion prone areas were notified under Section 3 & 4 of the Punjab Land Preservation Act, 1900 in which tree cutting has been restricted as under:

- a) *The cutting of trees or timber except eucalyptus and poplar or the collection or removal or subjection to any manufacturing process of any forest produce other than flower, fruit and honey, save for bonafide domestic or agricultural purposes or for purpose of the right holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer, of the concerned division, such permit will prescribe such conditions for sale as may from time to time appear necessary in the interest of forest conservancy. In notified areas of Panchkula District, Ambala District and Yamuna Nagar District of the State of Haryana, specified in the below mentioned schedule, Khair trees (Acacia catechu) shall be purchased solely by Haryana Forest Development Corporation limited at the prices fixed by the Board of Directors of the Haryana Forest Development Corporation Limited.*

The areas notified under Section 4 of PLPA where cutting has been restricted is given below:-

SCHEDULE		
District	Tehsil	Villages
Panchkula	Kalka	Area lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh,
Ambala	Naraingarh,	

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Y/Nagar	Jagadhri	Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachrauli, Dadupur, and reaching Jamuna river near Villages Nathanpur and Lakur.
Faridabad	Ballabgarh	Area lying on western side of Delhi-Ballabgarh road and northern side of Ballabgarh-Sohna road.
Gurgaon	Nuh	Areas lying on western side of Delhi-Alwar road.
	Ferozpur Jhirka	All revenue estates of Ferozpur Jhirka Tehsil.
	Gurgaon	All revenue estates of Gurgaon Tehsil.
	Sohna	All revenue estates of Sohnna Tehsil.
	Pataudi	All revenue estates of Pataudi Tehsil.
Mohindergarh	Narnaul	All revenue estates of Narnaul Tehsil.
	Mohindergarh	All revenue estates of Mohindergarh Tehsil.
Rewari	Rewari	All revenue estates of Rewari Tehsil.
	Bawal	All revenue estates of Bawal Tehsil.
	Kosli	All revenue estates of Kosli Tehsil.
Bhiwani	Dadri	Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.
	Bhiwani	
	Loharu	

The notification dated 28-11-1997 and 19-12-2012 is annexed as **Annexure-R-1**.

7. That Haryana being premier in the field of agroforestry, some species suitable for agroforestry viz. Eucalyptus, Poplar, Ailanthus, Bakayan, Amrood, Bans (Bamboo), Sahtoot have been exempted even in areas notified under Section 4 of PLPA for promotion of

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agroforestry and increasing income of farmers. The notification dated 04-01-2013 is annexed as **Annexure-R/2**.

8. That after passing of order dated 01.07.2022 in OA No.374/2022, Office order dated 27.08.2023 has been passed by the Development and Panchayat Department, Haryana to regulate cutting of trees in non-forest areas owned by Gram Panchayats. The copy of order dated 27.08.2023 is annexed as **Annexure-R/3**.
9. That there are various provisions in the Haryana Municipal Corporation Act, 1994 regarding plantation of trees for areas falling in municipal limits which are being reproduced as under:-

Obligatory Functions of Corporations	<p><b>43.</b> It shall be incumbent on the Corporation to make adequate provisions, by any means or measures which it may lawfully use or take, for each of the following matters, namely:</p> <p>(u) planting and care of trees on road sides, etc.</p>
Property vested in Corporation and management of public institutions	<p><b>161.</b> (1) Subject to any special reservation made or to any special conditions imposed by the Government, all property of the nature here in after in this section specified and situated within the Municipal area, shall vest in and be under the control of the Corporation, and with all other property, which vests in the Corporation by virtue of the provisions of this Act or any other law for the time being in force,</p>

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	<p>shall be held and applied by it for the purposes of this Act, that is to say,-</p> <p>(f) all public streets, not being land owned by Government and the pavements, stones and other materials thereof, and <b>also trees growing on and erections</b>, materials, implements and things provided for such streets</p>
Building Scheme	<p><b>267.</b> (1) The Corporation may, and if so required by the Government shall, within six months of the date of such requisition, draw up a building scheme for built areas, and a town planning scheme for inbuilt areas, and a town planning scheme for inbuilt areas, which may among other things provide for the following matters, namely:-</p> <p>Explanation.- For the purposes of this section-</p> <p>(1) the reconstituted plot shall mean a plot which is altered in ownership or otherwise as a result of making of a town planning scheme;</p> <p>(2) internal services shall mean medaling of roads and paving of footpaths;</p> <p>ii) <b>turning and plantation with trees of open spaces;</b></p>
Prohibitions of nuisances	<p><b>309.</b> (1) No person shall-</p> <p>(a) in any public street or public place-</p>

	<p>(v) without proper authority affix; upon any building, monument, post, wall, fence, tree or other thing, any bill, notice or other document; or</p> <p>(vi) without proper authority deface or write upon or otherwise mark any building, monument, post, wall, fence, <b>tree</b> or other thing; or</p>
<p>Power to require buildings, wells etc.</p>	<p><b>315.</b> Where any building, or wall, or anything, affixed thereto, or any well tank reservoir pool depression or excavation or to be rendered safe. or any well, tank, reservoir, pool, depression or excavation, or any bank or <b>tree</b>, is in the opinion of the Commissioner, in a ruinous state for want of sufficient repairs, protection or enclosure, a nuisance or dangerous to persons passing by or dwelling or working in the neighbourhood, the Commissioner may by notice in writing require the owner or part-owner or person claiming to be the owner or part-owner thereof or falling any of them, the occupier thereof, to remove the same or may require him to repair protect or enclose the same in such manner as he thinks necessary and if the danger is, in the opinion of the Commissioner, imminent, he</p>

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	shall forthwith take such steps as he thinks necessary to avert the same.
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10. That the State Government through Forest & Wildlife Department has launched a unique first of its kind scheme namely '**Pran Vayu Devta Tree Scheme**' vide order dated 02-05-2023 for conservation of trees of more than 75 years of age. The tree owners will be provided Rs. 2500/- per year as pension on same line of Old Age Pension Scheme for human beings in the State. The amount will increase on same lines every year. The incentive is provided to owners of Pran Vayu Devta Trees for the conservation of these trees and the ecological services provided by the trees so the services can be provided for long. The order dated 02-05-2023 is annexed as **Annexure-R/4**.
11. That the State Government through Forest & Wildlife Department has also launched **Van Mitra Scheme** for providing incentives in the form of honorarium to people on account of planting and maintenance of trees as mentioned under:-
- a. **1<sup>st</sup> Year**
    - i. **Last Week of June:** Rs. 20 per dug-up pit on geo-tagging and uploading of photographs of the pits by Van Mitra on the mobile app.
    - ii. **Last week of July and August:** Rs. 30 per planted sapling after geo-tagging of planted sapling by the Van Mitra.
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- iii. **Last week of Months from September onwards:** Rs. 10 per surviving sapling for maintenance and protection of plantation.
- b. **2<sup>nd</sup> Year:** Rs. 8 per surviving sapling in the last week of every month.
- c. **3<sup>rd</sup> Year:** Rs. 5 per surviving sapling in the last week of every month.
- d. **4<sup>th</sup> Year:** Rs. 3 per surviving sapling in the last week of every month.

The copy of Van Mitra scheme is annexed as **Annexure-R/5**.

12. That the State of Haryana through its Forest & Wildlife Department is implementing various plantation schemes for non-forest areas:-
- Creation of Village Woodlots
  - Plantation on Institutional land
  - Farm Forestry
  - Greenbelts in Urban Areas
  - VWL Tall Plantation on Bani Rejuvenation
  - Plantation on Shiv Dham (Shamshan Ghats)
  - Plantation around village Ponds
  - Plantation on Amrit Van (Establishment of Amrit Vans on non-forest lands)

The targets and budget allotted for each district under the above mentioned schemes during the Year 2024-25 is annexed as **Annexure-R/6**.

13. That the Central Government and State Governments are emphasising more on promotion of planting and conservation of trees in non-forest areas so that import of timber is minimised and

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the tree growers can get income also from tree cultivation. Regulations in terms of acts to get permission for cutting of trees also discourage general public for planting trees as they think that they will have to run after government authorities when there will be requirement of cutting the planting trees. Ministry of Environment, Forest & Climate Change, GoI has launched single Transit Pass scheme for transport of forest produce within the country. Even transit permit is not required in the State for transport of timber in the State for promotion of agroforestry and tree cultivation in non-forest areas. More restrictions will discourage the peoples for planting and growing the trees. However, Restrictions for tree cutting have been imposed in ecological sensitive and erosion prone areas.

14. That the State also organised Stakeholders' Consultation on Tree Outside Forests (TOF) Species on Deregulation in Haryana: Current Status, Challenges, and Technology-Based Solutions under Trees Outside Forests in India (TOFI) Program organised on April 20, 2023 at Panchkula, Haryana. Key findings and recommendations of the workshop are given under:

- *The forest and tree cover in the State has remained around 7 percent over the last 20 years, with the tree cover outside forests at approximately 3.5 percent. To increase ToF, it is essential to implement suitable policy measures and regulations that promote tree plantation on farmers' fields, panchayat lands, institutional lands, waste lands, and other suitable areas.*
- *There's a need to frame people-friendly policies/regulations to promote tree cultivation under agroforestry. Prohibitory*

regulations may be formulated for trees of ecological importance.

- *The existing exemption of seven species viz. Ailanthus, Bakain, Eucalyptus, Poplar, Shehtoot, Bamboo, Amrood and bamboo, that are exempted for felling in areas notified under general Section 4 of PLPA 1900 is sufficient for agroforestry models. However, orchards of unproductive fruit trees that the farmers wish to replace with high density and high yielding varieties should be included in the exemption.*
- *Trees in urban areas, where the land has been acquired by government authorities for residential development, should be exempted from tree felling regulations. The plot owners should be allowed to cut the tree in their plots without requiring permission in urban sectors.*
- *The tree produce from agricultural fields should be recognized as agri-produce, and suitable regulations should be formulated by concerned government authorities. In addition to Eucalyptus and Poplar being in the list of agriculture produce under Haryana Agriculture Produce Marketing Act. species like Melia and Ailanthus may be considered for inclusion in the list of agriculture produce.*
- ***There is a need to frame a policy throughout the State to conserve indigenous trees of ecological significance such as Peepal, Bargard, Gulhar, Pilkhan, Khejari, Barna, Krishan Kadam, Jaal, Rohida etc. This policy should extend to areas that are not notified under general Section 4 of PLPA 1900. In-line with the order passed by the***

*Hon'ble National Green Tribunal in July 2022 in this regard, a list of trees species is recommended to be prepared in consultation with stakeholders and botanists.*

- *The Haryana State Government has already proposed a scheme called Pran Vayu Devta, which provides pension to tree owners for conservation of trees of over 75 years of age.*
- *Schemes may be introduced for the conservation of Khejari and other indigenous trees on farmers' fields in south and west Haryana, incorporating Payment of Ecological/Environmental Services (PES) to discourage tree felling by farmers.*
- *Establishing a consortium of tree growers and wood-based industries is recommended to streamline the demand and supply of raw material and ensure sustainability of industries in Yamunanagar. This will help tree growers in fetching suitable prices on a sustainable basis.*
- *Eucalyptus and Poplar have the major contribution under agroforestry. To ensure diversity, other species such as Melia, Ailanthus, etc. must be promoted amongst tree growers, coupled with suitable incentives.*
- *CIFOR-ICRAF is in the process of developing a mobile app for tree growers to record the trees grown on their lands along with identifying the carbon sequestration potential. The database will be valuable for assessing the raw material availability and sustainability of the wood-based industry.*

The proceedings of the workshop are annexed as **Annexure-**  
R/7. The recommendations of the Stakeholders workshop are under

discussion and a suitable decision will be taken on framing a policy throughout the State to conserve indigenous trees of ecological significance such as Peepal, Bargard, Gulhar, Pilkhan, Khejari, Barna, Krishan Kadam, Jaal, Rohida etc. by way of regulatory mechanism as exists in areas notified under Section 4 of PLPA 1900.

15. In view of the submissions made herein above, present Original Application seeking mandamus is not maintainable and is liable to be dismissed.

**PARAWISE REPLY**  
**REPLY ON MERIT**

1. That contents of para 1 of O.A. need no reply from the answering respondents.
2. That contents of para 2 of O.A. need no reply from answering respondents.
3. That in reply to contents of para 3 of O.A., it is submitted that there is no grievance apparent pertaining to the environment which entitle the applicant to file the present O.A. The submissions made in preliminary submissions are reiterated herein to avoid repetition.
4. That the contents of para 4 of O.A. are wrong and hence denied. The present O.A does not raise any substantial question relating to the Environment as alleged in the O.A, especially in view of the preliminary submissions made herein above.
5. That contents of para 5 of O.A. are wrong and denied except those are matter of record. The claim of the applicant that there is no regulatory mechanism for cutting of trees in the State in non-forest areas is denied as there are various regulatory mechanisms by

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different departments in their area of jurisdiction as mentioned above.

6. That contents of para 6 of O.A. are wrong and denied except those are matter of record. The applicant is put to strict proof of the same. The applicant has claimed that he has planted thousands of plants on 7.5 acre of land in the revenue estate of Village Para, District Rohtak for which notice for acquisition was issued by the Haryana Shari Vikas Pradhikaran (erstwhile HUDA). The notice as claimed was stayed by the Hon'ble High Court of Punjab and Haryana. Meanwhile, some plants were planted by the applicant which is arbitrary as he has planted trees on the land which is not owned by the applicant. Some natural vegetation also comes up on abandoned lands during the period the matter of land was sub-judice before the Hon'ble High Court. The trees were planted on the land which was under dispute and later the ownership was decided in favour of HSVP. Therefore, the plantations on any area cannot be considered as forest patch. Moreover, the photos of butterflies, birds and reptiles attached with the original application seem to be taken from internet and not from the site. The contents related to acquisition and consequent litigation, pertains to HSVP, thus those need no reply from the answering respondents.

The State of Haryana has various regulations and schemes for protection and conservation of trees as mentioned under preliminary submissions. There are restrictions on tree cutting and tree cutting can be done with the permission of the Forest Department in ecological sensitive and erosion prone areas of about 10 districts. In

other districts, there are regulations regarding tree cutting on lands owned by Gram Panchayats.

The central Haryana districts are part of Yamuna-Ghaggar Plains and are the main districts for agricultural production due to fertile soils. There are schemes for conservation and promotion of tree planting in these districts and there is no restriction on tree cutting in these districts at present which is not required as such as the areas are also zones of agroforestry. If permissions for tree cutting is imposed, it will discourage tree growers from tree cultivation.

While designing sectors, HSVP has earmarked some areas as green in sectoral plans which can only be claimed to be kept green areas. A reference map of Sector – 3, Rohtak showing parks, greenbelts is annexed as **Annexure-R/8**. If any violation is done by HSVP for diversion of these green patches for other purposes, that may be considered as violation of master plan of particular sector. Moreover, Government authorities proceed for tree cutting only where there is requirement for development of some project otherwise all governments encourage tree planting on their land. Targets are allotted by the Government for plantation every year. The target allotted during the current year 2024-25 to different departments in Rohtak District are annexed as **Annexure-R/9**. Submissions made in preliminary submission are reiterated herein to avoid repetition.

-  7. That contents of para 7 of OA are denied want of knowledge.

8. That the contents of para 8 of O.A. are wrong and hence denied. It is incorrect that balance of convenience is in favour of the applicant. The contents of the preliminary submissions are being reiterated herein to avoid repetition.
9. That in view of the preliminary submissions and parawise reply made herein, it is humbly submitted that no ground is made out to file the present OA. The grounds raised in the present OA are irrelevant, misconceived, untenable and thus liable to be rejected.

**PRAYER**

In view of submissions made herein above, it is humbly prayed that present OA may kindly be dismissed.

Dated: 03.10.2024  
Place: Rohtak

  
(Sunder Lal, IFS)  
Deputy Conservator of Forest, Rohtak  
(for Respondent No.2, 3 & 4)

**VERIFICATION**

Verified that the contents of para no.1 to 15 of the preliminary submissions and para 1 to 9 of parawise reply are true and correct to the best of my knowledge and information derived from the official record. Nothing material has been concealed therein.

Dated: 03.10.2024  
Place: Rohtak

  
(Sunder Lal, IFS)  
Deputy Conservator of Forest, Rohtak  
(for Respondent No.2, 3 & 4)

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI**

O.A. No. 124/ 2024

**IN THE MATTER OF**

SUKHBIR SINGH

..... **APPLICANT**

**VERSUS**

UNION OF INDIA AND OTHERS

..... **RESPONDENTS**

**AFFIDAVIT**

I Sunder Lal, IFS, Deputy Conservator of Forest, Rohtak, aged about 54 Years do hereby solemnly affirm and state as under:

1. That I have been impleaded as Respondent No.4 and is authorized representative of the Respondent No.2 &3 in present case. I am well conversant with the facts and circumstances of the case therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.
3. That annexures are true copy of their originals.

**VERIFICATION**



Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.

*[Signature]*  
DEPONENT

*[Signature]*  
DEPONENT

**ATTESTED**

*[Signature]*  
**VISHVADEEP**

OATH COMMISSIONER  
Enrl. No. PH/5195/2020

**ROHTAK**  
31/10/24

**HARYANA GOVT. GAZ. (EXTRA), NOV. 28, 1997  
(AGAIN .7.1919 SAKA)**

**[Authorised English Translation]**

**HARYANA GOVERNMENT**

**FOREST DEPARTMENT**

**ORDER**

**Dated 28, November, 1997**

No. S.O. 121/P.A. 2 / 1900 /S.4/97:- Whereas, the Governor of Haryana is satisfied after due enquiry, that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the Punjab land preservation Act, 1990.

Now therefore, in exercise of the powers conferred by section 4 of the said Act, and in suppression of Haryana Government, Forest Department order No. S.O. 130/P.A./2/1900/S. 4/1995, Dated the 16<sup>th</sup> November, 1995, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the official Gazette, in the area more particularly specified in the schedule given below, which has been notified under section 3 of the said Act, - vide Haryana Government, Forest Department, Notification No. S.O.113/P.A. 2/1900/S.3/97, date the 17<sup>th</sup> November, 1997.

- a) The cutting of trees or timber except eucalyptus and poplar or the collection or removed or subjection to any manufacturing process of any forest produce other than flower, fruit and honey, save for bonafide.

domestic or agricultural purposes or for purpose of the rightholders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer, of the concerned division, such permit will prescribe such conditions for sale as may from time to time appear necessary in the interest of forest conservancy. In notified are of Panchkula District, Ambala District and Yamuna Nagar District of the State of Haryana, Specified in the below mentioned schedule, Khair trees (acacia Cotechu) shall be purchased solely by Haryana Forest Development Corporation limited at the prices fixed by the Board of Directors of the Haryana Forest Development Corporation Limited.

## SCHEDULE

District	Tehsil	Villages
Panchkula	Kalka	Area lying on North side of mettaled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachrauli, Dadupur, and reaching Jamuna river near Villages Nathanpur and Lakur.
Ambala	Naraingarh,	
Y/Nagar	Jagadhri	
Faridabad	Ballabgarh	Area lying on western side of Delhi-Ballabgarh road and northern side of Ballabgarh-Sohna road.
Gurgaon	Nuh	Areas lying on western side of Delhi-Alwar road.
	Ferozpur Jhirka	All revenue estates of Ferozpur Jhirka Tehsil.
	Gurgaon	All revenue estates of Gurgaon Tehsil.
	Sohna	All revenue estates of Sohnna Tehsil.
	Pataudi	All revenue estates of Pataudi Tehsil.
Mohindergarh	Narnaul	All revenue estates of Narnaul Tehsil.
	Mohindergarh	All revenue estates of Mohindergarh Tehsil.
Rewari	Rewari	All revenue estates of Rewari Tehsil.
	Bawal	All revenue estates of Bawal Tehsil.
	Kosli	All revenue estates of Kosli Tehsil.
Bhiwani	Dadri	Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.
	Bhiwani	
	Loharu	

**S. K. MAHESHWARI,**  
Commissioner and Secretary to  
Government, Haryana, Forest Department

*True Copy*

*AS*

**HARYANA GOVT. GAZ. (EXTRA), APRIL. 18, 2007  
(CHTR.28.1929 SAKA)**

[Authorised English Translation]

**HARYANA GOVERNMENT  
FOREST DEPARTMENT  
ORDER**

**Dated 18<sup>th</sup>, April, 2007**

No. S.O. 40/P.A. 2 / 1900 /S.4/2007:- In exercise of the powers conferred by section -4 of the Punjab Land Preservation Act, 1900 (Act 2 of 1900), the Governor of Haryana hereby makes the following amendment in the Haryana Government, Forest Department Order No. S.O. 121/P.A./1900/S.4/97, dated the 28<sup>th</sup> Nov, 1997, namely.

**AMENDMENT**

In Haryana Government, Forest Department, Order no. S.O. 121/P.A. 2/1900/S.4/97, dated the 28<sup>th</sup> Nov, 1997, for the words, signs and brackets "In notified areas of Panchkula District, Ambala District and Yamunanagar District of the State of Haryana, Specified in the below mentioned Schedule, Khair trees (Acacia Catechu) shall be purchased solely by Haryana Forest Development Corporation Limited at the prices fixed by the Board of Directors of the Haryana Forest Development Corporation Limited" the words and signs " the Farmers of the State shall be at liberty to sell khair trees to any person/agency/Haryana Forest Development Corporation limited of their choice so as to enable them to get remunerative price of their product provided that the owners of the land may sell the khair trees after obtaining a permit to do so from the Divisional Forest Officer concerned" Shall be substituted.

**H.C. DISODIA,**  
Financial Commissioner and Principal  
Secretary to Government, Haryana,  
Forest Department.

TRUE COPY

HARYANA GOVT. GAZ. JAN. 15, 2013  
(PAUS 25, 1934 SAKA)

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[Authorised English Translation]

HARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 4th January, 2013

No. S.O. 8/P.A. 2/1900/S. 4/2013.—Whereas the Governor of Haryana is satisfied, after due enquiry, that the regulation, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900);

Now, therefore, in exercise of powers conferred by Section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette in the areas more particularly specified in the Schedule given below, which has been notified under Section 3 of the said Act, *vide* Haryana Government, Forest Department, Notification No. S.O. 8/P.A. 2/1900/S. 3/2012, dated the 19th December, 2012.

- (a) The cutting of trees or timber except Eucalytus, Poplar, Bakam, Bamboo, Tul, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for *bona fide* domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may, from time to time, appear necessary in the interest of forest conservancy. The farmers of the State shall be liberty to sell Khair trees to any person/agency/Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products provided that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer concerned.

HARYANA GOVT. GAZ. JAN 8, 2013  
(PAUS. 18. 1934 SAKA)

## SCHEDULE

District	Tehsil	Village
1	2	3
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachhrau, Dadupur and reaching Jamuna river near villages Nathanpur and Lokur
	Panchkula	
Ambala	Naraingarh	
Yamuna Nagar	Jagadhari Chhachhrauli	
Faridabad	Ballabgarh Faridabad	Areas lying on western side of Delhi-Ballabgarh road and northern road and northern side of Ballabgarh-Sohna road.
Mewar	Nuh	Areas lying on western side of Delhi-Alwar road.
	Ferozepur Jhirka	All Revenue Estates of Ferozepur Jhirka Tehsil.
Gurgaon	Gurgaon	All Revenue Estates of Gurgaon Tehsil.
	Sohna	All Revenue Estates of Sohna Tehsil.
	Pataudi	All Revenue Estates of Pataudi Tehsil.
Mohindergarh	Narnaul	All Revenue Estates of Narnaul Tehsil.
	Mohindergarh	All Revenue Estates of Mohindergarh Tehsil.
Rewari	Rewari	All Revenue Estates of Rewari Tehsil.
	Bawal	All Revenue Estates of Bawal Tehsil.
	Kosli	All Revenue Estates of Kosli Tehsil.
Bhiwani	Dadri	Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.
	Bhiwani	
	Loharu	

KRISHNA MOHAN,  
Additional Chief Secretary to Government Haryana,  
Forest Department.

True Copy

*[Signature]*

## Development and Panchayats Department Haryana

## ORDER

Development of Social Forestry is one of the duties of a Gram Panchayat as provided in Section 21(A) of the Haryana Panchayati Raj Act, 1994. Gram Panchayats are required to promote and develop social forestry within their jurisdiction. To regulate the cutting of trees on private land in such areas, it has been decided by State Government that the Gram Panchayat may allow cutting of trees on private land only in the manner prescribed hereinafter.

The applicant may submit an application to the Gram Panchayat or Gram Sachiv for cutting of tree. The Sarpanch shall immediately get the preliminary inspection done. In case the proposal is not found to be justified, the same is to be rejected at this level itself and if it is found to be a fit case or if it falls within the categories of trees detailed below, it shall be considered and decided by the Gram Panchayat. The Gram Panchayat shall be competent to approve the cutting of such tree. The entire process shall be completed within 10 days:-

- a. Diseased (name of disease and extent) Tree.
- b. Dead / dry Tree.
- c. Road blockage and constitutes obstruction to traffic.
- d. Leaning and posing danger to life or property.
- e. Over mature (if estimated age is beyond tree rotation period).
- f. Critical root zone is covered with concrete (root asphyxiation)
- g. Hollowness in Tree
- h. Lacks mechanical strength
- i. Decay in the main trunk due to fungi.
- j. Termite infestation in tree.
- k. Silviculturally mature trees.
- l. Uneven canopy weights.
- m. Suitable for transplantation.
- n. Threatens life or property or effects public safety.

In case the tree does not fall in any of the above mentioned categories, the Gram Panchayat will have to seek the opinion of the Biodiversity Management Committee (BMC) constituted at the Panchayat level on the ecological value of the tree before allowing its cutting. If required a joint inspection can be done by the Gram Panchayat and the BMC. On the basis of joint inspection report, the Gram Panchayat shall consider and may allow the request of the applicant for cutting of tree subject to the conditions that the person on whose land the tree stands, shall commit to plant atleast 3 trees of the indigenous species / variety and also protect and ensure their conservation for atleast 3 years. In case the request of the applicant is rejected by the Gram Panchayat, the applicant may approach the BDDPO concerned.

Permission for felling of trees within the jurisdiction of the Forest Department shall be given exclusively by the Forest Department only.

Chandigarh  
Dated: 27/08/2023

Anil Malik, IAS  
Additional Chief Secretary Government of Haryana  
Development & Panchayats Department, Chandigarh  
dated: 3/9/23

Enclst. No. GA-2/2023

- 97615-874
- A copy of the above is forwarded to the following for information and necessary action:
1. The Additional Chief Secretary, Govt. of Haryana, Environment, Forest and Wildlife Department.
  2. The Principal Chief Conservator of Forest (HoFF), Haryana, Panchkula.
  3. All the Deputy Commissioners, Haryana.
  4. All the Chief Executive Officers, Zila Parishad, Haryana.
  5. All the District Development and Panchayat Officers, Haryana.
  6. All the Block Development and Panchayat Officers, Haryana.
  7. All the Sarpanch in the State Haryana.
  8. All Gram Sachiv in the State Haryana.

True Copy  
[Signature]

[Signature]  
Deputy Superintendent (General)  
Additional Chief Secretary Government of Haryana  
Development & Panchayats Department, Chandigarh

GOVERNMENT OF HARYANA  
ENVIRONMENT, FORESTS AND WILDLIFE DEPARTMENT

ORDER

THE HARYANA PRAN VAAYU DEVTA PENSION SCHEME

The Governor of Haryana is pleased to launch a Scheme namely "The Haryana Pran Vaayu Devta Pension Scheme". The scheme shall be applicable throughout the State of Haryana. This scheme shall come into operation with immediate effect and it will remain operative for a period of five years. This scheme will be reviewed after five years, and shall be modified in accordance with the recommendations made consequent upon the review.

**2. Aim & Objective**

The aim of this scheme is to protect and conserve the trees aged more than 75 years having immense ecological and environmental value and to inculcate in the people a sense for protection of old aged trees which provide valuable intangible benefits and services to humanity including lifesaving oxygen.

**3. Coverage**

The scheme shall be implemented in entire State of Haryana. Under this scheme the *Pran Vaayu Devta* trees as per details given in para 4 standing on Farm lands, Panchayat lands, Community lands, Institutional lands, Government lands, waste lands, Private lands and Home Yards trees would be identified and covered. Trees standing on Forest lands will not be covered under this scheme.

**4. Eligibility Criteria**

- (i) Trees aged more than 75 years shall only be eligible under this scheme  
Fallen, Hollow, dead, dry and diseased trees shall not be eligible.
- (ii) Grove of trees originating from one seedling like as in *Ficus bengalensis* will be considered to be one tree.

(iii) Maximum number of trees covered under the scheme shall not be more than four thousand till review after five years.

**5. Identification and mapping of old trees**

(i) A *Pran Vaayu Devta Tree* Conservation Committee of the following composition shall identify, map and make inventory of identified tree through a systematic census.

S. No.	Designation/ Department	Remarks
1.	Divisional Forest Officer	Chairman
2.	Representative of Dy. Commissioner	Member
3.	Representative of Panchayat/ Municipal Body	Member
4.	Representative of Haryana State Bio-diversity Board.	Member
5.	Range Forest Officers	Member Secretary for respective Forest Range

- (ii) In order to ensure that only eligible trees are selected under the scheme, the Divisional Forest Officers will publish for general information of public, the list and details of trees recommended by the committee at (i) and call for comments to be submitted within 15 days. The comments so received, will be considered by the committee and the list of the *Pran Vaayu Devta Trees* will be finalized.
- (iii) The custodian of the *Pran Vaayu Devta Trees* will be identified on the basis of ownership of the land (in revenue record) on which the tree is standing.
- (iv) The Committee shall regularly monitor the health of *Pran Vaayu Devta Tree* after every six months.

#### 6. Procedure for making Inventory and Monitoring

The inventory of *Pran Vaayu Devta Trees* shall include: -

- a) Scientific as well as the vernacular name;
- b) Age, height, girth at breast height and crown diameter;
- c) Location of tree including its geo-coordinates;
- d) Health card showing its health condition and prescription of treatment, if any, for enhancing longevity of the tree;
- e) Ownership status of land;
- f) Four photographs of the tree showing close ups of trunk; tree crown; from and shape of the tree from reasonable distance. The photographs should be clicked in manner that captures all possible aspects of the tree;
- g) Importance of tree like religious, historical, rarity, ecological etc.
- h) The Entry of tree shall also be made in the inventory of the Peoples Bio-Diversity Register.
- i) Complete information about the tree should also be placed near the tree on proper signage.
- j) Ascertaining/ appointing of the custodian of the tree.

#### 7. Protection of *Pran Vaayu Devta tree*

There will be a separate signage near the trees showing that -

- (i) The owner of the tree is to protect and nourish the tree by all possible means for its entire natural life span.
- (ii) Prevent any construction that may cause damage to any part of the tree including root, trunk or branches;
- (iii) Prevent any concretization of base of the tree trunk;
- (iv) Driving of nails into tree trunk is prohibited;

- (v) No *Pran Vaayu Devta Tree* shall be felled, cut or damaged for any construction and development activities without the approval of the committee mentioned in para 5 above.

**8. Incentives and Rewards:**

For maintenance of *Pran Vaayu Devta Tree* –

- (i) The State Government shall award an annual pension of Rs. 2,500/- to the tree and this amount shall be deposited in bank account of the custodian of the tree.
- (ii) The pension shall be awarded only after entry of the tree in the prescribed inventory of the *Pran Vaayu Devta Tree*.
- (iii) The custodian of the tree will use the pension amount only for taking care of the tree.
- (iv) The pension of the tree shall increase every year at rates pro-rata to the increase in the Old Age *Samman* Pension Scheme for people in the state.
- (v) Any willful damage to the tree shall disqualify the custodian from the award of pension and he/she will be debarred under this scheme.

9. **Making of Application:** The application forms for Pran Vaayu Devta Pension shall be obtained free of charges from the office of Range Forest Officer, Territorial. The application for Pran Vaayu Devta Pension Scheme shall be submitted to the concerned Divisional Forest Officer, Territorial of the area in which the eligible Tree present. Application should be in the format as at Annexure-I.

10. **Verification:** The application thus received shall be scrutinized by the committee mentioned at 4 (i). The Committee will thoroughly scrutinize the applications and will make recommendations to for grant of pension. The decision of the District Level Committee shall be final.

11. **Power of Sanction of Pension:** The applications thus recommended shall be put up before the Divisional Forest Officer of the area for release of Pension. A separate State Scheme under Major Head 2406- Forestry and Wildlife shall be created for the purpose.
12. **Provision for removal of Tree:** In case of any exigency, if it becomes essential to remove a tree covered under this scheme, the custodian shall have to submit an application to the Committee mentioned at 4(i). The Committee will consider the application and carry out further investigation regarding the nature of exigency and if the reasons given by the Custodian are found to be correct, permission to cut the tree shall be granted. However, permission to cut the tree shall be given only in exceptional cases citing reasons in detail.

Chandigarh, dated  
The 02<sup>nd</sup> May, 2023

VINEET GARG  
Additional Chief Secretary to Govt. Haryana,  
Environment, Forests and Wildlife Department,

Endst. No. 3703 -Ft.1-2022/ 2835

Chandigarh dated the 03-05-2023

A copy is forwarded to the following for information and necessary action:-

1. Principal Chief Conservator of Forests (HoFF), Haryana, Panchkula.
2. All Divisional Commissioners/Dy. Commissioners, Haryana.
3. All CCF (T), DFO(T), Haryana
4. PS/Addl. PSCM, PS/Ft.M, PS/ACS Ft. & PS/Secy. Forests.
5. FD-III, w.r.t. their concurrence accorded vide U.O. No. 01/15/2022-2FD-III/4674, dated 27.09.2022.

  
Superintendent  
for Additional Chief Secretary to Govt. Haryana,  
Environment, Forests and Wildlife Department

*True copy*



## ANNEXURE-I

## Application Form for Pran Vaayu Devta Pension Scheme

1. Name of Applicant:
2. Full Address of Applicant:
3. Details about Pran Vaayu Devta Tree:
  - a) Location of the Tree including name of Village, land mark etc.
  - b) Name of the Species with Local, English and Botanical name.
  - c) Approximate Age of the Tree.
  - d) Legal Status of Land on which Tree is standing.
  - e) Ownership of Land (Attached Proof).
  - f) Name of Owner of Tree.
  - g) Details of Bank account of owner of Tree (with Account Holder Name, Name of Bank and IFSC Code).
  - h) Brief history and social / cultural/ economic/ ecological importance of Tree.
4. Recommendations of District Committee.

True Copy



**Van Mitra**

[Haryana Government scheme for plantation by community on non-forest land]

**1. Executive Summary**

The Van Mitra scheme is an initiative by the government to encourage community participation in tree plantation activities on non-forest lands. Recognizing the critical role of green cover for a healthy environment and the shortfall in forest areas in Haryana, this scheme aims to involve local communities directly in enhancing tree cover across the state. By leveraging the support of 7500 local volunteers from economically weaker sections, the scheme envisions fostering a culture of environmental guardianship and personal commitment towards tree planting and care.

**2. Introduction**

Environmental sustainability depends on the extent of green cover on the land. In forest-deficit states like Haryana, the need is to increase tree cover outside designated forest areas for the restoration of ecological balance and ambient environment for the citizens. The Van Mitra scheme represents a strategic intervention aimed at mobilizing community resources and inculcating enthusiasm for tree plantation and aftercare of plantations.

**3. Scheme Overview**

**a. Objective:** To promote community participation in tree plantation, ensuring increased survival rates of plantations and enhancing tree cover on non-forest land for a healthier living environment.

**b. Operational Procedure**

**i. Public Awareness:** The scheme will be given large publicity through print and visual media and the website of the forest department.

**ii. Identification of Eligible Families:** The eligible families/persons having an annual income of less than 1.8 lakh will be identified from data of Parivar Pehchan Patra (PPP) maintained by the Citizens Resources Information Department (CRID) and intimation of eligibility for participation in the scheme will be given to the families through various measures. Through this message, the stakeholders will be made aware of the process of registration on the Van Mitra portal/ mobile app. of the scheme.

**iii. Registration:** The eligible families will register one eligible member (age between 18 to 60 years) of the family on Van Mitra mobile app. The information on the number of saplings to be planted subject to a maximum of 1000 saplings will be given at the time of registration by the family member. Amongst the registered applicants, priority will be given to the family having a lower income and the applicants of younger age.

**iv. Land Identification:** The Van Mitra will arrange the land for plantation.

**v. Training:** Van Mitras will be provided basic training on plantation techniques and protection measures. They will also be provided hands-on training on the Van Mitra mobile app.

**4. Implementation Timeline and Activities****a. 1<sup>st</sup> Year**

- i. February/March:** Registration, selection and training.
- ii. By June 10th:** Completion of pit digging for plantation.
- iii. July 1st to August 15th:** Plantation period.
- iv. By August 31st:** Completion of plantation verification and geo-tagging.

- v. **September to April:** Maintenance and protection of plantation.

b. **2<sup>nd</sup>, 3<sup>rd</sup> and 4<sup>th</sup> Year**

Maintenance and protection of plantation.

**5. Honorarium**

a. **1<sup>st</sup> Year**

- i. **Last Week of June:** Rs. 20 per dug-up pit on geo-tagging and uploading of photographs of the pits by Van Mitra on the mobile app.
- ii. **Last week of July and August:** Rs. 30 per planted sapling after geo-tagging of planted sapling by the Van Mitra.
- iii. **Last week of Months from September onwards:** Rs. 10 per surviving sapling for maintenance and protection of plantation.

b. **2<sup>nd</sup> Year**

Rs. 8 per surviving sapling in the last week of every month.

c. **3<sup>rd</sup> Year**

Rs. 5 per surviving sapling in the last week of every month.

d. **4<sup>th</sup> Year**

Rs. 3 per surviving sapling in the last week of every month.

**6. Technology Integration**

- a. **Van Mitra App:** For registration, geo-tagging and assessment of survival of plantations.
- b. Payment of honorarium to Van Mitras will be made directly into their accounts, adhering to the government's Direct Transfer Benefit (DBT) policy of Government.

**7. Basic implementation guidelines of Scheme**

- a. The saplings to be planted under the scheme will not be the short rotation species like eucalyptus and poplar planted under agro-forestry. Further, only saplings of tree species will be planted.
- b. The minimum plant-to-plant distance will be eight meters.
- c. The Van Mitra will select the non-forest land for plantation anywhere in the village, town or city of his residence. In case the plantation is done on land not belonging to Van Mitra, he will hand over the plants to the owner of the land after completion of four years of plantation to the owner of the land and the owner will then take care of the plant as his property. An honorarium of Rs. 25 per handed-over plant will be given to the Van Mitra. In case the planted tree is on the land of Van Mitra himself, he will be deemed to be the owner of the tree and further incentives hereinafter will be admissible to him as the owner of the tree. In case the owner of the tree retains the tree till the tree attains the age of 75 years, the Government may consider giving an honorarium of an amount equivalent to the basic rate of Rs. 100 in the year 2024. Also, such trees will be recognized under the State Government Scheme of Pran Vayu Devta and the custodians will get honorarium admissible under the scheme of Pran Vayu Devta for taking care of the tree.

**8. Role and responsibility of Van Mitra**

- a. To dig pits required for plantations and further carry out plantations in the pit and take their care as per specifications contained in the Standard Operating Procedures (SOPs).
- b. To ensure good survival of plantations.

**9. Role and responsibility of the Forest Department**

- a. To provide healthy saplings for the plantation to Van Mitra.
  - b. To impart basic training to Van Mitra on techniques of plantation and its maintenance/ protection and preparation of Standard Operating Procedures (SOPs) like requirements of weeding-hoeing, irrigation, measures for protection of plants from frost etc.
  - c. The forest guards, foresters and range officers will provide advice concerning plantation to Van Mitras within their area of jurisdiction as and when required by them.
  - d. Documentation of assessment of survival percentage of plantation done by Van Mitra.
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*True Copy*

*[Signature]*

प्रधान मुख्य वन संरक्षक, हरियाणा, पंचकूला  
वन विभाग हरियाणा

कार्यालय: सी-18, वन भवन, सेक्टर-6, पंचकूला, दूरभाष: 0172-2573451 E-mail id: cfplg@yahoo.com

क्र.:- 30

दिनांक:- 08-04-2024

सवा में

1. सर्व मुख्य वन संरक्षक (क्षेत्र) हरियाणा।
2. सर्व वन मण्डल अधिकारी (क्षेत्र) हरियाणा।

विषय: वर्ष 2024-25 में बजट वितरण करना (17-MW)।

संदर्भ: मु0व0सं0, उत्तरी परिमण्डल, अम्बाला का पत्र क्रमांक 9342 दिनांक 01.03.2024, मु0व0सं0, मध्य परिमण्डल, रोहतक का पत्र क्रमांक 3431 दिनांक 29.02.2024, व0सं0, पश्चिमी परिमण्डल, हिसार का पत्र क्रमांक 2365 दिनांक 29.02.2024 तथा मु0व0सं0, दक्षिणी परिमण्डल, गुरुग्राम का पृ0क0 3347 दिनांक 21.03.2024.

उपरोक्त विषय के सम्बन्ध में संदर्भांकित पत्रों द्वारा आपसे प्राप्त वर्ष 2024-25 में प्राप्त किए जाने वाले नए पौधारोपण कार्यों की मांग को ध्यान में रखते हुए व वित्त विभाग द्वारा स्कीमों के तहत किए गए बजट प्रावधान के दृष्टिगत स्कीम वाईज/मण्डल वाईज भौतिक लक्ष्यों के लिए 100 प्रतिशत बजट वितरण करते हुए जिसमें 2 प्रतिशत बीज की राशि काटकर पौधारोपण सम्बन्धित सभी कार्यों के लिए 100 प्रतिशत राशि ऑनलाईन की जाती है तथा निर्देश दिए जाते हैं कि प्रथम, द्वितीय, तृतीय तथा चतुर्थ तिमाही में कुल बजट का वित्त विभाग द्वारा 25%, 20%, 25% तथा 30% निर्धारित नार्मज अनुसार समय सीमा में खर्च किया जाये।

वर्ष 2024-25 के दौरान करवाये जाने वाले नए पौधारोपण कार्यों के कॉस्ट नार्मज इस कार्यालय के पत्र क्रमांक 11-12 दिनांक 04.04.2024 द्वारा जारी किए जा चुके हैं।

कृपया जारी किए गए कॉस्ट नार्मज का ध्यानपूर्वक अवलोकन कर लें। वितरित बजट में EPF, ESI & Contractor's Profit इत्यादि शामिल है। लेखा के वास्तविक आंकड़े बनाते समय अति आवश्यक है कि EPF, ESI & Contractor's Profit से सम्बन्धित राशि को अलग से दर्शाया जाए तथा इस राशि को यदि वर्क्स हेड में व्यय किया गया तो उसे misappropriation माना जाएगा।

यदि बजट की बांट में किसी प्रकार की कोई त्रुटि हो तो इस कार्यालय को तुरन्त सूचित किया जाए।

*Janki Patel*

प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख,  
हरियाणा, पंचकूला।

*Tarek Singh*  
*AS*

**CCF (North & Centre)**  
**BUDGET DISTRIBUTION UNDER HEAD 2406 FORESTRY & WILD LIFE, 2402 SOIL CONSERVATION FOR THE YEAR 2024-25 (17-Minor Works)**

S. N.	Name of Scheme	Unit (lit/RKM/No./Rs)	Morni	V/Nagar	KKR	Ambala	Knithal	Total (4 to 8)	Rohtak	Karnal	Panipat	Sonepat	Jhajjar	Total (10 to 14)	G. Total (9-15)
			4	5	6	7	8	9	10	11	12	13	14	15	16
1	2406/10198-Rehabilitation of Degraded Forests.														
i)	Plantation of 195 Ha. @ Rs. 131327/- per Ha. (1100 plants per ha)	Ha.	139	100	0	25	0	264	0	0	0	0	0	0	264
ii)	Plantation of Tall Plants 270 Ha @ Rs. 187190/- per Ha. (500 plants per ha)	Ha.	25	35	15	20	15	34670328	0	0	0	0	0	0	34670328
	<b>Total Scheme</b>		4679750	6551650	2807850	3743800	2807850	20590900	2807850	5615700	2807850	2807850	2807850	16847100	37438000
	Deduct 2% amount of seed collection		22934203	19684350	2807850	7026975	2807850	55261228	2807850	5615700	2807850	2807850	2807850	16847100	37438000
	Funds being transferred online 100%		458684	393687	56157	140540	56157	1105225	56157	112314	56157	56157	56157	336942	72108328
	<b>Total Ha.</b>		22475519	19290663	2751693	6886436	2751693	54156003	2751693	5503386	2751693	2751693	2751693	16510158	70666161
2	2406/10290-Green Belt in Urban Areas	Ha.	164	135	15	45	15	374	15	30	15	15	15	90	464
	<b>Total</b>		0	0	0	0	0	0	0	0	0	0	0	0	0
i)	Plantation of tall plants 110 RKM @ Rs. 107636/RKM (250 plants/RKM)	RKM	10	10	10	10	10	50	10	10	10	10	10	50	100
ii)	Barbed wire fencing @ Rs. 2 lakh/KM	KM	2	2	2	2	2	10	2	2	2	2	2	10	100
iii)	Tree guard @ 1600/tree guard	No.	400000	400000	400000	400000	400000	2000000	400000	400000	400000	400000	400000	5381800	10763600
	<b>Total Scheme</b>		95	95	95	95	95	475	95	95	95	95	95	475	950
	Deduct 2% amount of seed collection		152000	152000	152000	152000	152000	760000	152000	152000	152000	152000	152000	760000	1520000
	Funds being transferred online 100%		1628360	1628360	1628360	1628360	1628360	8141800	1628360	1628360	1628360	1628360	1628360	8141800	16283600
	<b>Total RKM</b>		21527	21527	21527	21527	21527	107636	21527	21527	21527	21527	21527	107636	215272
			1606833	1606833	1606833	1606833	1606833	8034164	1606833	1606833	1606833	1606833	1606833	8034164	16068328
			10	10	10	10	10	50	10	10	10	10	10	50	100
			0	0	0	0	0	0	0	0	0	0	0	0	0

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Sl. No.	Particulars	Unit	Morni	Y/Nagar	KKR	Ambala	Kaithal	Total (4 to 8)	Rohtak	Karnal	Panipat	Sonapat	Jhajjar	Total (10 to 14)	G.Total (9+15)
3	2406/102/78-Development of Agroforestry in community / farm lands														
i)	17-Minor Works														
	Farm Forestry 1450 ha @ Rs. 45789.3977=41812 (beneficiary contribution) /ha (1100 clonal euc. plants per ha)	Ha.	200	600	100	600	100	0	50	150	100	50	50	0	0
	Creation of Villages wood lots 175 ha @ Rs. 131327/ha. (1100 plants per ha)	Rs.	8362400	25087200	4181200	25087200	4181200	66899200	2090600	6271800	4181200	2090600	2090600	400	2000
ii)	VWL tall plantation @ Rs. 187190/per ha. (500 plants per ha)	Ha.	6566350	6566350	0	10506160	0	180	0	0	0	0	0	16724800	83624000
	VWL tall plantation @ Rs. 187190/per ha. (500 plants per ha)	Ha.	10	80	0	50	20	23638860	0	0	0	0	0	0	180
iii)	Plantation on Institutional Land @ Rs. 183092/Per Ha.(500 Plants Per/Ha.	Ha.	1871900	14975200	0	9359500	3743800	29950400	5615700	5615700	5615700	30	30	150	310
iv)	Plantation on NH-152 D @ Rs. 117374/Per RKM (250 Plants/RKM)	Rs.	3661840	0	1830920	2746380	1830920	10070060	2746380	1830920	3661840	2746380	15	70	125
v)	Tall Plantation on Mounds plantation on NH-152 D @ Rs. 602/Per Tree. (1000 plants/ha)	Rs.	0	0	0	0	0	0	0	0	0	0	0	0	0
	Tall Plantation on Mounds plantation on NH-152 D @ Rs. 602/Per Tree. (1000 plants/ha)	No.	0	0	0	0	0	0	0	0	0	0	0	0	0
iii)	VWL tall plantation on Bani rejuvenation 43 ha. @ Rs. 187190/per ha. (500 plants per ha)	Ha.	1.04	0	0	0	0	16000	0	0	0	0	0	0	0
	Plantation on (Shiv Dham) 25.4 ha. (tall plants) @ Rs. 187190/ha (500 T.P./ha) (50 plants per site)	Rs.	194678	0	0	0	0	9632000	0	0	0	0	0	16000	16000
v)	Plantation on Amrit Vani @ Rs. 187190/ Par Ha. (500 TP/ Per Ha.)	Ha.	935950	0	374380	187190	374380	1871900	0	374380	0	0	0	2	12
	Plantation on around village ponds in each district @ Rs 183/per Plant (10 tall plants/each pond)	Rs.	0	4679750	0	374380	0	27	0	0	0	0	0	374380	2246280
vi)	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	No. of Plants	0	0	250	80	30	5054130	0	0	0	0	0	0	27
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	45750	14640	5490	65880	0	300	0	0	0	300	660
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	T.G. No.	0	0	250	80	30	360	0	300	0	0	0	0	0
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	21593118	51308500	7279750	48546650	10237490	138965508	20084680	15164700	13458740	10452680	9537220	300	660
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	21593118	51308500	7279750	48546650	10237490	138965508	20084680	15164700	13458740	10452680	9537220	300	660
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780
	Cost of Fencing with bricks Mainsury Tree Guard @ Rs 3390/per Tree Guard (10 Tree Guard/each pond)	Rs.	0	0	847500	271200	101700	1220400	0	54900	0	0	0	54900	120780

No.	Name of scheme	Unit (Ha/RKM/No./Rs.)	Morni	Y./Nagar	KKR	Ambala	Kaithal	Total (4 to 8)	Rohiak	Karnal	Panipat	Sonepat	Jhajjar	Total (10 to 14)	G.Total (9+15)
	Form Scheme (Excluding Farm Forestry, Tree Guard)	Rs.	13230718	26221300	2251050	23188250	5954599	70845908	17994080	7873900	9277540	8362080	7446620	50956220	121802128
	Deduct 2% amount of seed collection	Rs.	264614	524426	45021	463765	119092	1416918	359882	157518	185551	167242	148932	1019124	2436043
	Funds being transferred online 100%	Rs.	21328503	50784074	7234729	48032885	10118398	137548589	19724798	15007182	13273189	10285438	9388288	67678896	205227485
	Total Ha.	Ha.	286.04	755	112	748	132	2033.04	95	192	150	95	90	622	2655
	Total RKM	RKM	0	0	0	0	0	0	0	0	0	0	0	0	0
	Total all Schemes	Rs.	46155681	72621210	11715960	57201985	14673700	202368536	24520890	22408760	17894950	14888890	13973430	93686920	296055456
	Funds being transferred online 100%	Rs.	45410855	71681570	11593255	56576153	14476924	199738757	24083324	22117401	17631715	14643964	13746813	92223218	291961974
	G.Total Ha.	Ha.	450	890	127	793	147	2407.04	110	222	165	110	105	712	3119
	G.Total RKM	RKM	10	10	10	10	10	50	10	10	10	10	10	50	100
	Total No. of Plants	No.	0	0	250	80	30	360	16000	300	0	0	0	16300	16660
	Total No. of Tree Guard	T.G. No.	0	0	250	80	30	360	0	300	0	0	0	300	660

*[Signature]*  
Principal Chief Conservator of Forests (HoFF),  
Haryana, Panchkula.

COP (West & South)

BUDGET DISTRIBUTION UNDER HEAD 2406 FORESTRY & WILD LIFE, 2402 SOIL CONSERVATION FOR THE YEAR 2024-25 (17-Minor Works)

S. N.	Name of Scheme	Unit (Ha/RK M/No./Rs)	Itisar	Sirsa	Bhiwani	Jind	Fatehabad	Ch.Dandri	Total (4 to 9)	Gurgaon	Faridabad	M/Garh	Rewari	Mewat	Palwal	Total (11 to 16)	G.Total (10+17)
1	2406/10198-Relabification of Degraded Forests.	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
i)	17-Minor Works																
	Plantation of 235 Ha. @ Rs. 131327/- per Ha. (1100 plants per ha)	Ha.	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	Plantation of Tall Plants 320 Ha @ Rs. 187190/- per Ha. (500 plants per ha)	Ha.	60	40	30	50	50	30	260	10	10	15	15	30	10	90	350
	<b>Total Scheme</b>		11231400	7487600	5615700	9359500	9359500	5615700	48669400	1871900	1871900	2807850	2807850	5615700	1871900	16847100	65516500
	Deduct 2% amount of seed collection	Rs.	11231400	7487600	5615700	9359500	9359500	5615700	48669400	1871900	1871900	2807850	2807850	5615700	1871900	16847100	65516500
	Funds being transferred online 100%	Rs.	224628	149752	112314	187190	187190	112314	973388	37438	37438	56157	56157	112314	37438	336942	1310330
	<b>Total Ha.</b>	Ha.	60	40	30	50	50	30	260	10	10	15	15	30	10	90	350
2	2406/102/90-Green Belt in Urban Areas																
i)	17-Minor Works																
	Plantation of tall plants 130 RKM @ Rs. 107636/RKM (250 plants/RKM)	RKM	20	10	20	10	10	10	80	10	48	10	10	10	10	98	178
	Barbed wire fencing @ Rs. 2 lakh/RKM	Rs.	2132720	1076360	2152720	1076360	1076360	1076360	8610880	1076360	5166528	1076360	1076360	1076360	1076360	10548328	19159208
	Tree guard @ 1600/tree guard	No	400000	400000	400000	400000	400000	400000	2400000	400000	400000	400000	400000	400000	400000	2400000	4800000
	<b>Total Scheme including barbed wire, Tree guard</b>	Rs.	152000	152000	152000	152000	152000	152000	912000	152000	308000	152000	152000	152000	152000	968000	1880000
	Deduct 2% amount of seed collection	Rs.	2704720	1628360	2704720	1628360	1628360	1628360	11922880	1628360	5774528	1628360	1628360	1628360	1628360	13916328	25839208
	Funds being transferred online 100%	Rs.	43054	21527	43054	21527	21527	21527	172217.6	21527	103331	21527	21527	21527	21527	210967	383184
	<b>Total RKM</b>	RKM	20	10	20	10	10	10	80	10	48	10	10	10	10	98	178
									0							0	0

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S. N.	Name of Scheme	Unit (Ha/Rk/M/No./Rs)	Hisar	Sirsa	Bhiwani	Jind	Fatehabad	Ch.Dadri	Total (4 to 9)	Gurgaon	Faridabad	M/Garh	Rewari	Mewat	Palwal	Total (11 to 16)	G.Total (10+17)
3	2406/10/278-Development of Agroforestry in community / farm lands																
<b>17-Minor Works</b>																	
i)	Farm Forestry 1350 ha @ Rs 45789-3977=41812 (beneficiary contribution)/ha (1100 eternal euc plants per ha)	Ha	500	200	200	450	500	100	1950	0	50	0	0	0	0	0	0
ii)	Creation of Village wood lots 240 ha @ Rs. 131327/ha. (1100 plants per ha)	Ha	0	0	25	15	0	4181200	81533400	0	20906000	0	0	0	0	0	20906000
iii)	VVL tall plantation @ Rs. 187190/per ha (500 plants per ha)	Ha	135	30	50	80	110	10	6566350	0	0	30	15	10	15	70	83624000
iv)	Plantation on Institutional Land @ Rs 183092/Per Ha. (500 Plants/Ha)	Ha	25270650	5615700	9359500	14975200	20590900	1871900	77683850	3743800	1871900	4492560	9359500	1313270	1969905	9192890	15759240
v)	Plantation on NH-152 D @ Rs. 117374/Per RKM (250 Plants/RKM)	RKM	13731900	5492760	6408220	4577300	9154600	1830920	41195700	0	9154600	0	7323680	138520660	5492760	27463800	68659500
vi)	Tall Plantation on Mounds @ Rs. 602/Per Tree	Rs	0	0	0	0	0	0	0	0	0	30	40	30	30	150	375
	VVL tall plantation on them rejuvenation 334.5 ha @ Rs. 187190/per ha. (500 plants per ha)	Ha	0	0	0	0	0	0	0	0	0	3521220	0	0	0	3521220	3521220
	Plantation on (Shiv Dham) @ Rs. 187190/ha (500 T.P./ha) (50 plants per site)	Ha	20	0	1	5	0	10	10295450	0	0	5990080	2807850	0	0	8797930	19093380
vii)	Plantation on Amrit Vard @ Rs. 187190/ Per Ha (500 TP/ Per Ha.)	Ha	3743800	0	187190	935950	0	1871900	6738840	0	0	0	1	0	0	1	37
viii)	Plantation on around village ponds in each district @ Rs 183/per Plant (10 tall plants/each pond)	No. of Plants	0	0	0	0	0	2	2	0	0	3	2	0	0	5	7
ix)	Cost of Fencing with bricks Masonary Tree Guard @ Rs. 3390/per Tree Guard (10 Tree Guard/each pond)	Rs	54900	45750	45750	64050	0	64050	274500	0	0	561570	374380	0	0	935950	1310330
	Total Scheme	Rs.	64724250	20364110	28493735	42524305	22989570	229747470	3743800	13147100	18505240	22486995	20658090	20565965	440700	8525700	32824660

8/1/2024

S. N.	Name of Scheme	Unit (Ha/RK M./No.)	Hisar	Sirsa	Bhiwani	Jind	Fatehabad	Ch.Dadhri	Total (4 to 9)	Gurgaon	Faridabad	M/Garh	Rewari	Mewat	Palwal	Total (11 to 16)	G.Total (10-17)
	Total (Excluding Tree Guard and Farm-forestry)	Rs.	42801250	11154210	19283835	22522405	29745500	17621870	143129070	3743800	11026500	18505240	22046295	20658090	20565965	96545890	239674960
	Deduct 2% amount of seed collection	Rs.	856025	223084	385677	450448	594910	352437	2862581	74876	220530	370105	440926	413162	411319	1930918	4793499
	Funds being transferred online 100%	Rs.	63868225	2014026	28108058	42073857	50056590	22637133	226894889	3668024	12890570	18135135	22046069	20244928	20154646	97146272.2	324031161
	Total Ha.	Ha.	730	260	311	575	660	197	2733	20	110	89	123	114	115	571	3304
	Total RKM	RKM	0	0	0	0	0	0	0	0	0	30	0	0	0	30	30
4	2406/102/68 Rehabilitation of Aravali hills																
	17-MW																
i)	Plantation of 250 ha with pit method with protection cum-regeneration of natural species (@ Rs. 20475/ha. (200 plants/ha))	Ha.	0	0	40	0	0	0	0	0	0	0	0	0	0	0	0
	Total Scheme	Rs.	0	0	8190040	0	0	0	90	20	20	40	40	80	0	200	290
	Deduct 2% amount of seed collection	Rs.	0	0	8190040	0	0	0	18427590	4095020	4095020	8190040	8190040	16380080	0	40950200	59377790
	Funds being transferred online 100%	Rs.	0	0	163801	0	0	204751	18477590	4095020	4095020	8190040	8190040	16380080	0	40950200	59377790
	Total Ha.	Rs.	0	0	8026239	0	0	10032799	18059038.2	81900	81900	163801	163801	327602	0	819004	1187556
	17-MW	Ha.	0	0	40	0	0	50	90	20	20	40	40	80	0	40131196	58190234.2
5)	2402/102/91 Desert Control																
	17-MW																
1)	Afforestation 120 ha. @Rs.131327 per ha (1100 plants per ha)	Ha.	14	10	10	0	10	10	54	10	8	10	10	10	10	58	112
	Total Scheme	Rs.	1838578	1313270	1313270	0	1313270	1313270	7091658	1313270	1050616	1313270	1313270	1313270	1313270	7616966	14708624
	Deduct 2% amount of seed collection	Rs.	36772	26265	26265	0	26265	26265	141833	26265	21012	26265	26265	26265	26265	152339	294172
	Funds being transferred online 100%	Rs.	1801806	1287005	1287005	0	1287005	1287005	6949825	1287005	1029604	1287005	1287005	1287005	1287005	7464627	14414451.5
	Total Ha.	Ha.	14	10	10	0	10	10	54	10	8	10	10	10	10	58	112
G. Total all Schemes		Rs.	80498948	30793340	46317465	53512165	62952630	41784450	315858998	12652550	25909164	36426515	45595500	25379495	178407784	494266782	112
	Funds being transferred online 100%	Rs.	79338469	30372711	45586354	52853000	62122737	41067155	311340426	12410343	2544953	31806905	35717839	44694630	24882945	174957614	486298040

S. N.	Name of Scheme	Unit (Ha/RK/No./Rs)	Hisar	Sirsa	Bhiwani	Jind	Fatehabad	Ch.Dadri	Total (4 to 9)	Gurgaon	Faridabad	M/Carh	Rewari	Mewat	Palwal	Total (11 to 16)	G.Total (10-17)
	Total Ha.		804	310	391	625	720	287	3137	60	148	154	188	234	135	919	4056
	Total RKM		20	10	20	10	10	10	80	10	48	40	10	10	10	128	208
	Total No.		300	250	250	350	0	350	1500	0	0	0	130	0	0	130	1630
	Total No. of Tree Guard		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

*Sanjay K*  
Principal Chief Conservator of Forests (HoFF),  
Haryana, Panchkula.

*From Capt*  
*[Signature]*

**ENVIRONMENT, FOREST & WILDLIFE DEPARTMENT, GOVT. OF HARYANA  
TREE OUTSIDE FORESTS IN INDIA PROGRAMME (TOFI)-HARYANA**

**(Sponsored by USAID & Implemented by CIFOR-ICRAF and Forest Department)**

Contact: Nodal Officer, TOFI Prog-Haryana; Mob:9971875199; E-mail: nodalofficertofihry@gmail.com

No. 10-12

Dated: 26.06.2023

To

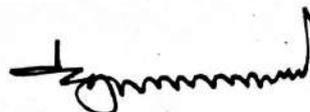
Principal Chief Conservator of Forests (HoFF)  
Haryana, Panchkula

**Sub: Proceedings of Stakeholders' Consultation on Tree Outside Forests (TOF) Species Deregulation in Haryana: Current Status, Challenges, and Technology-Based Solutions under Trees Outside Forests in India (TOFI) Program organised on April 20, 2023 at Panchkula, Haryana**

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With reference to the subject cited above, kindly find enclosed herewith the proceedings of the Stakeholders' Consultation on Tree Outside Forests (TOF) Species Deregulation in Haryana: Current Status, Challenges, and Technology-Based Solutions under Trees Outside Forests in India (TOFI) Program organised on April 20, 2023 at Panchkula, Haryana.

The recommendations of the workshop may help in increasing the area under Tree outside Forests in the State. Therefore, it is requested that the recommendations may be considered and necessary regulations are formulated accordingly for encouraging and promotion of tree plantation outside forests.



[Subhash Yadav IFS]  
Nodal Officer  
TOFI Prog- Haryana

Copy to following for kind perusal and information please:

1. Sh. Suraj Bhan IFS (Retd.), State Coordinator, CIFOR-ICRAF
2. Sh. Manoj Dabas, COP, ToFI Prog-India, CIFOR-ICRAF

*True Copy*

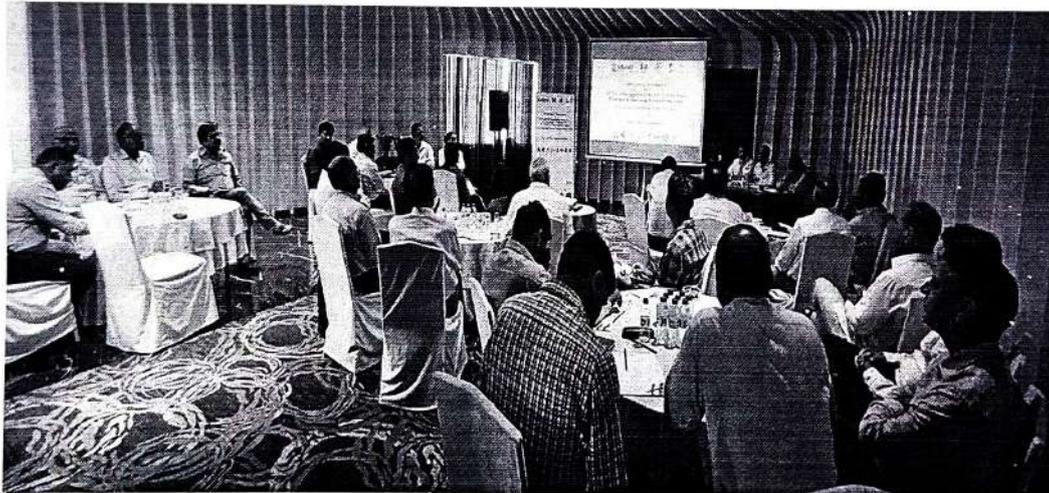




**Stakeholders' Consultation on  
 Tree Outside Forests (TOF) Species Deregulation in Haryana:  
 Current Status, Challenges, and Technology-Based Solutions under  
 Trees Outside Forests in India (TOFI) Program**

**Venue: Hotel Holiday Inn, Panchkula**

**Date: April 20, 2023**



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**Proceedings of Stakeholders' Consultation on Tree Outside Forests (TOF) Species Deregulation in Haryana: Current Status, Challenges, and Technology-Based Solutions under Trees Outside Forests in India (TOFI) Program organised on April 20, 2023 at Panchkula, Haryana**

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CIFOR-ICRAF, in association with the Haryana Forest Department, organised a one-day Stakeholders' Consultation Workshop on April 20, 2023 at Hotel Holiday Inn, Panchkula. The workshop brought together stakeholders from various government departments, wood-based industries, farmers' associations, and NGOs including:

1. Sh. Jagdish Chander IFS, PCCF (HoFF), Haryana
2. Dr. Arjun Singh Saini, Director General, Horticulture Department, Haryana
3. Officers of Forest Department, Haryana
4. Officers of Department of Horticulture, Haryana
5. Officers of Department of Agriculture, Haryana
6. Representatives of Indian Plywood Association
7. Representatives of Haryana Plywood Association
8. Officers of Haryana Shahri Vikas Prabhakaran
9. Officers of Haryana PWD
10. Krishi Vigyan Kendra, Panchkula
11. Haryana Forestry Training Institute, Pinjore
12. Haryana State Biodiversity Board
13. Sh. P. P. Bhojvaid IFS (Retd.), Ex-PCCF (HoFF), Haryana
14. Maharshi Dayanand University, Rohtak
15. Century Plywood
16. Team of CIFOR-ICRAF

Sh. Manoj Dabas, Dy. CoP, CIFOR-ICRAF – TOFI Program welcomed all the participants on behalf of the CIFOR-ICRAF team. He highlighted the objectives and goals of the workshop to the participants and also gave a brief about the TOFI programme. He spotlighted the fact that the number of trees outside the forest areas has decreased over time, due to a variety of reasons. This trend needs to be reversed for environmental, climatic and economic reasons. He further mentioned that the increase in Trees Outside Forests (ToF) mosaic density from 8 percent to 14 percent can help India meet its national and international climate commitments. An increase in ToF density when creatively linked with the unmet demand for tree-based products can open new avenues for income generation for rural land-dependent populations. He emphasized that tree planting outside forest areas has gone down not due to lack of money, or resources but largely due to stifling regulatory provisions that discourage landowners and tree growers from planting trees due to difficulty in obtaining felling permissions for harvesting. He stressed the need to periodically review ToF species regulation and adopt the latest technologies available to facilitate pain-free enforcement of regulations while enhancing the ease of doing business for tree growers.

Sh. Jagdish Chander, IFS, PCCF & HoFF, Haryana Forest Department, delivered the Keynote Address. He emphasized that agroforestry in the state can't rely solely on a few commercial species, but should also include other species in its ambit. He further stated that Haryana is a forest-deficient yet a wood-surplus state owing to absence of felling and transit permit restrictions, except in some areas in Shivaliks and South-Western Districts notified under general Section 4 of the Punjab Land Preservation Act (PLPA) 1900. He assured the participants that the recommendations from this Consultation Workshop would be thoughtfully considered while reviewing the existing ToF regulatory regime to promote

agroforestry and TOF in Haryana. He briefed the participants about the various schemes being implemented to increase the tree cover outside forests in the state. He also mentioned the proposed scheme – Pran Vayu Devta – which is soon to be notified by the State Government to grant pensions to tree owners for taking care of trees of over 75 years of age.

Mr. Subhash Yadav, IFS, Nodal Officer- TOFI Program-Haryana, presented on the '**Current Scenario of ToF Species Deregulation in Haryana**' to provide background information to the participants. He stated that the state has a total tree cover area of 3.5 percent, which has remained constant over the past 20 years. He highlighted that there are no restrictions on tree felling in areas other than those notified under section 4 of PLPLA 1900. Moreover, seven tree species viz. *Ailanthus*, *Bakain*, *Eucalyptus*, *Poplar*, *Shehtoot*, *Bamboo*, *Amrood* and *Bamboo*, are exempted even in areas notified under general section 4 of PLPA 1900 in the state.

Further, the invited stakeholders were approached for suggestions and comments on the several key issues, including the exemption of orchards from tree felling regulations in PLPA notified areas, the treatment of trees in commercial/residential plots in urban areas, the expansion of exempted species to promote ToF, the need for provisions similar to Section 4 of PLPA for tree preservation in areas not covered under general section 4 of PLPA, and the implementation of regulations for central Haryana and species like Khejri for ecological and environmental benefits.

**The key suggestions by respective stakeholders are summarised below:**

**Dr Arjun Singh Saini**, DG, Department of Horticulture, Govt. of Haryana, highlighted the significant contribution of fruit orchards — planted in an area of 82,000 Ha — to trees outside forests in the state. Pointing out to the fact, how the practice of orchard farming has dynamically changed with the reduction in the rotation age of orchards from 20-25 years to 12 -15 years, resulting in high density plantations and commercialisation of the activity. He further suggested exempting orchards from any tree regulation, even in areas notified under Section 4 of PLPA 1900, to address the challenges faced by farmers in replacing old and unproductive orchards with high-density and high-yielding varieties.

**Dr P. P. Bhojvaid**, IFS, PCCF (Retd.), Haryana Forest Department, suggested no regulation for short rotation species planted by tree growers for economic purposes and emphasised the need to document successful tree plantation models.

**Sh. Devender Chawla**, President, All India Plywood Manufacturer Association (AIPMA), highlighted how the scarcity of the raw material in the state has pushed the industry to bring wood from far off places and even import, adding to the cost and reduction in the profit margins, resulting in shutting down or on the verge of shutting down of many units. He proposed collaboration and support between farmers and the industry, providing land for industry to grow raw material, declaring wood from farmer's fields as agricultural produce, and offering subsidies during price crashes or raw material supply scarcity. He also suggested removing licensing policies for wood-based industries using agricultural produce.

**Sh. Manoj Dabas**, DCOP-TOFI, CIFOR-ICRAF emphasised the need to form a consortium of tree growers and wood-based industries and relax regulations on tree felling outside forests to encourage tree growing.

**Sh. G. Raman**, IFS, APCCF (Development), Haryana Forest Department, suggested no restriction on felling trees grown by farmers for economic gains.

**Sh. Amit Goel**, Member, Haryana Plywood Manufacturer Association (HPMA), suggested providing carbon credits to Wood-based Industries (WBI) and making it mandatory to use these credits for tree planting. He further proposed the TOFI program to focus on farmers with land holdings of 5 – 20 acres and explore the potential of Mahendragarh and adjoining areas of Southern Haryana to be developed as industrial hubs due to the growing road network in the areas.

**Mr. Rampal**, a Progressive Farmer from Yamunanagar, shared his experiences about tree growing and associated economic returns.

**Sh. Hardeep Malik**, a retired Chief Engineer (Horticulture) from Haryana Shahari Vikas Pradhikaran (HSVP) emphasised the need to exempt tree felling regulations in urban areas where the land has been acquired for development of residential sectors, as owners often face challenges in acquiring permits for tree felling while house construction.

**Dr Surender Singh**, Assistant Professor, Maharshi Dayanand University (MDU), Rohtak suggested maintaining a balance between regulation and deregulation, including the stakeholders not limited to farmers and industries for long term sustainability of any policy, strengthening R&D, considering ecosystem services, and preserving the biodiversity or local tree species like Peepal, Bargard, Gulhar, Pilkhan, Khejari, Barna, Krishan Kadam, Jaal, Rohida, etc. by introducing regulation on the lines of general section 4 of PLPA 1900 in whole state.

**Mr. G Shukla**, IFS, APCCF & Member Secretary, Haryana State Biodiversity Board recommended that any policy should focus on biodiversity, along with monetary and ecological benefits.

**Mr. J K Bihani**, President, Haryana Plywood Manufacturers Association (HPMA), proposed the need to encourage and educate farmers to plant long rotation forest or fruit trees, like Semal, *Acacia mangium* and Mahogany along with commercial species on their lands. He further recommended to not plant deregulated species on forest lands.

#### **Technology-Based Solutions for Application of Trees Outside Forests (ToF) Regulatory Provisions:**

**Dr Gopal Krishna**, Geoinformatics Data Scientist and Programmer, CIFOR-ICRAF presented on the 'Technology-based solutions for the application of the Tree Outside Forests (ToF) regulatory provisions. In his session, he mentioned how innovative Information Technology (IT) tools can aid the implementation and enforcement processes for ToF regulations, which are often complex and challenging. These tools can provide valuable insights and real-time data that can help identify, monitor, and assess the effectiveness of ToF management strategies. He explained that IT Tools can be useful for:

- Identifying and mapping ToF areas with the help of satellite imageries, and GIS software.
- Monitoring and tracking changes in ToF areas over time to provide valuable information on tree growth rates, species diversity, and health conditions.
- Ensuring that regulations are being followed through tools like mobile applications, online platforms while being used to report violations and track enforcement activities.
- Ensuring smooth transit of ToF products through geo-tagging and bar code-based systems.
- Providing real-time data on tree growth rates, species diversity, and health conditions to help identify the best practices for ToF management and increase the production and supply of TOF products.

The suggestions by the participants included having a unique data record for each tree and not allowing multiple records for the same tree, ensuring availability of information on carbon calculation, identification of trees and types, introducing bar code with a description of trees, provision of adding real-time photos of the trees, and allowing the states to use the data pro-bono.

**Key findings and recommendations:**

- The forest and tree cover in the state has remained around 7 percent over the last 20 years, with the tree cover outside forests at approximately 3.5 percent. To increase ToF, it is essential to implement suitable policy measures and regulations that promote tree plantation on farmers' fields, panchayat lands, institutional lands, waste lands, and other suitable areas.
- There's a need to frame people-friendly policies/regulations to promote tree cultivation under agroforestry. Prohibitory regulations may be formulated for trees of ecological importance.
- The existing exemption of seven species viz. *Ailanthus*, *Bakain*, *Eucalyptus*, *Poplar*, *Shehtoot*, *Bamboo*, *Amrood* and *bamboo*, that are exempted for felling in areas notified under general Section 4 of PLPA 1900 is sufficient for agroforestry models. However, orchards of unproductive fruit trees that the farmers wish to replace with high density and high yielding varieties, should be included in the exemption.
- Trees in urban areas, where the land has been acquired by government authorities for residential development, should be exempted from tree felling regulations. The plot owners should be allowed to cut the tree in their plots without requiring permission in urban sectors.
- The tree produce from agricultural fields should be recognized as agri-produce, and suitable regulations should be formulated by concerned government authorities. In addition to *Eucalyptus* and *Poplar* being in the list of agriculture produce under Haryana Agriculture Produce Marketing Act., species like *Melia* and *Ailanthus* may be considered for inclusion in the list of agriculture produce.
- There is a need to frame a policy throughout the state to conserve indigenous trees of ecological significance such as *Peepal*, *Bargard*, *Gulhar*, *Pilkhan*, *Khejari*, *Barna*, *Krishan Kadam*, *Jaal*, *Rohida*, etc. This policy should extend to areas that are not notified under general Section 4 of PLPA 1900. In-line with the order passed by the Hon'ble National Green Tribunal in July 2022 in this regard, a list of trees species is recommended to be prepared in consultation with stakeholders and botanists.
- The Haryana state government has already proposed a scheme called *Pran Vayu Devta*, which provides pension to tree owners for conservation of trees of over 75 years of age.
- Schemes may be introduced for the conservation of *Khejari* and other indigenous trees on farmers' fields in south and west Haryana, incorporating Payment of Ecological/Environmental Services (PES) to discourage tree felling by farmers.
- Establishing a consortium of tree growers and wood-based industries is recommended to streamline the demand and supply of raw material and ensure sustainability of industries in Yamunanagar. This will help tree growers in fetching suitable prices on a sustainable basis.
- *Eucalyptus* and *Poplar* have the major contribution under agroforestry. To ensure diversity, other species such as *Melia*, *Ailanthus*, etc. must be promoted amongst tree growers, coupled with suitable incentives.
- CIFOR-ICRAF is in the process of developing a mobile app for tree growers to record the trees grown on their lands along with identifying the carbon sequestration potential. The database will be valuable for assessing the raw material availability and sustainability of the wood-based industry.

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From GCM  
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**Plants targets allotted to various departments under "Ek Ped Maa Ke Naam"  
campaign in Rohtak District (2024-25)**

Sr. No.	Name of Department	Plants targets
1	B.D.P.O. Kalanour	10000
2	B.D.P.O. Lakhan Majra	10000
3	B.D.P.O. Meham	10000
4	B.D.P.O. Rohtak	10000
5	B.D.P.O. Sampla	10000
6	Civi Judge Rohtak	103
7	CEO DRDA Rohtak	15000
8	Deputy Director, Agriculture, Rohtak	50
9	District Animal Husbandry & Dairying, Rohtak	1000
10	District Ayurvedic Officer, Rohtak	152
11	Aayush Department Sampla, Rohtak	380
12	District Mining Officer, Rohtak	70
13	District Social Welfare Officer, Rohtak	28
14	District Sports Officer Rohtak	5000
15	Distt Education Officer, Rohtak	43105
16	IIM College	200
17	I.T.I Kiloj	100
18	I.T.I Rohtak	101
19	I.T.I kalanour	55
20	I.T.I Kansala	80
21	I.T.I Hasangarh	204
22	HIPA Training Centre, Rohtak	10
23	Distt Horticulture Officer, Rohtak	3000
24	Distt Manager Hafed, Rohtak	40
25	Distt Manager Ware House, Rohtak	100
26	Distt Manager, Khadi & Village Industries Board, Rohtak	50
27	Distt Programmer Officer ,Women & Child Development Deptt. Rohtak	2912
28	Distt Statistical Officer, Rohtak	20
29	District Treasury Officer, Rohtak	5
32	District Food & Supply office, Rohtak	1000
34	Dy. Registrar, Cooperative Sicieties, Rohtak	20
35	Fisheries Deptt Rohtak	1110
36	GM, Haryana Roadways	350
37	HSVP, Rohtak	1000
38	Managing Director, Central Co-Operative Bank, Rohtak	200
39	Haryana State Agricultural Marketing Board, Rohtak	1000

40	MDU Rohtak	2000
41	Baba Mast Nath University Rohtak	500
42	C R Poltechnical, Rohtak	50
43	Milk Plant Rohtak	500
44	Municipal Committee Sampla	200
45	Municipal Committee, Meham	300
46	Municipal Committee, Kalanour	500
47	Nagar Nigam Rohtak (Only Municipal Corporation Rohtak)	25000
48	NDRF Rohtak	819
49	Public Health Engineering Deptt Division NO. 1	4210
50	Public Health Engineering Deptt Division NO. 2	3100
51	Public Health Engineering Deptt Division NO. 3	185
52	Public Health Engineering Deptt Division NO. 4	320
53	PHE Sub. Division No. 7, Rohtak	1640
54	Police Department	1100
55	Pollution Control Board	28
56	PNB Bank Rohtak	300
58	Health Department (All CHC, PHC & Others )	2214
59	PGIMS Rohtak	10000
60	Irrigation Department	1048
61	PWD Deptt.	310
62	Red Cross Society	200
63	RTA Rohtak	200
64	SDM Sampla	112
65	Sir Chotu Ram Govt College for Women, Sampla	150
66	S.E, CADA, Rohtak Circle, Rohtak	100
67	S.E, YWS, Rohtak Circle, Rohtak	3500
68	Secretary, Zila Sanik Board, Rohtak	70
69	Senior Manager HSIIDC, Rohtak (IMT)	400
70	Station Master, Rohtak Railway, Rohtak	6000
71	Sugar Mills Bhali	100
72	Sugar Mills Meham	100
73	Superintendent Main Post Office, Rohtak	50
74	SUPVA University	500
75	Tehsildar, Rohtak, Meham, Kalanour, Sampla, Lakhana Majra	122
76	Tourisam Deptt.	1325
77	U.H.B.V.N. Rohtak & Jassia, Sampla	5375
78	Akhil Bhartiya Maharshi Dayanand Gaushala, Bainsi) Residents Welfare Association, Sec. - 14 Shiv Colony Dharmarth Trust Rohtak, Ex Service Maan Society Rohtak	3150
	<b>Total</b>	<b>202223</b>

*Ben Gory*  
*AG*